

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 192/MP/2021

- Subject** : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.06.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and based on the extension of SCOD sought in the instant petition, seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner.
- Date of Hearing** : 12.4.2022
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : SBSR Power Cleantech Eleven Private Limited (SBSRPCEPL)
- Respondents** : Solar Energy Corporation of India Limited (SECIL) and 2 Ors.
- Parties Present** : Shri Mridul Chakravarty, Advocate, SBSRPCEPL
Shri Lakshyajit Singh Bagdwal, Advocate, SBSRPCEPL
Shri M. G. Ramachandran, Senior Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Shri Venkatesh, Advocate, TPDDL
Shri Siddhart Joshi, Advocate, TPDDL
Shri Jatin Ghuliani, Advocate, TPDDL
Shri Aashwyn Singh, Advocate, TPDDL



Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Shri Buddy A Ranganadhan, Advocate, BYPL
Shri Hasan Murtaza, Advocate, BYPL
Ms. Shefali Sobti, TPDDL
Shri Kashish Bhambhani, CTUIL
Shri V. Srinivas, CTUIL
Shri Yatin Sharma, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Ms. Neha Singh, SECI
Shri Manas Ranjan Mishra, SECI
Shri Piyush Gupta, SECI
Shri Neeraj Kumar, NLDC/POSOCO
Shri Gajendra Sinh Vasava, NLDC/POSOCO

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for Petitioner prayed for adjournment in the matter on account of bereavement in the family of the arguing counsel.
3. Learned counsel appearing on behalf of Solar Energy Corporation of India Limited (SECI), Respondent No. 1 and Tata Power Delhi Distribution Limited (TPDDL), Respondent No. 4 did not object to the Petitioner's request for adjournment.
4. Accordingly, the Commission acceded to the request of the Petitioner and adjourned the matter.
5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

